

**COURT – I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 138 & 139 of 2012**

**Dated : 11<sup>th</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Reliance Infrastructure Ltd ... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza  
Mr. Aditya Panda

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

**ORDER**

We have heard the Learned Counsel for the Respondent – “Commission”. The Learned Counsel for both the parties are directed to file their respective comprehensive written submissions on or before 13.11.2013 after serving copy on the other side.

Post the matter for reporting compliance on **13.11.2013**.

**(V.J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

mk/vt